

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

**New Service Tax Appeal No. 70511 of 2019-[DB] IN
Defect Diary No.704232017**

(Arising out of Order-in-Original No. LKO/EXCUS/000/COM/ST/039/2016-17 dated 02/02/2017 passed by Commissioner of Central Excise & Customs, Lucknow)

M/s Vani Systems (Pvt.) Ltd.,Appellant

(Luxmi Bhawan, 16, Vidhan Sabha Marg, Hazratganj, Lucknow)

VERSUS

Commissioner of Central Excise & Service Tax Respondent

(Lucknow)

APPEARANCE:

Absent on call, for the Appellant
Shri Rajeev Ranjan, Additional Commissioner, Authorised
Representative for the Respondent

CORAM:

**HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 71290 / 2019

Date of Hearing : 02 July, 2019
Date of Decision : 02 July, 2019

PER: ARCHANA WADHWA

It is seen that in February, 2017 the appellant was issued a defect memo by the registry as regards non deposit of mandatory pre-deposit in terms of provisions of the act. Thereafter, the matter has been coming repeatedly on record when the appellant made a request that they have already deposited a part amount and the balance would be deposited in equal installments. Thereafter, also the matter was listed a

number of times and was being adjourned in the interest of justice.

2. On being called today, we find that neither the appellant is present nor the defects stand removed. Inasmuch as, a period of more than two years has passed, we reject the appeal as non maintainable being defective appeal.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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